

Accounts.

- (b) Review Statement by Government on the above University.

[Placed in Library. See No. L.T. 10205/17/23]

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON HOME AFFAIRS**

डा. अनिल जैन (उत्तर प्रदेश) : महोदय, मैं विभाग-संबंधित गृह कार्य संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदन (अंग्रेजी तथा हिन्दी में) प्रस्तुत करता हूँ -

- (i) 249th Report of DRSC on Home Affairs on Action Taken by the Government on the recommendations/observations contained in the Two Hundred Forty-Second Report of the Committee on Demands for Grants (2023-24) of the Ministry of Home Affairs; and
- (ii) 250th Report of DRSC on Home Affairs on Action Taken by the Government on the recommendations/observations contained in the Two Hundred Forty-Third Report of the Committee on Demands for Grants (2023-24) of the Ministry of Development of North Eastern Region.

**STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES**

SHRI KAMAKHYA PRASAD TASA (Assam): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2023-24):-

- (i) Statement showing the Final Action Taken by the Government on the recommendations contained in Chapter I of the Nineteenth Report (17th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding action taken by the Government on the Thirteenth Report (17th Lok Sabha) pertaining to the Ministry of Power on the subject "Reservation for Scheduled Castes and Scheduled Tribes in Central Public Sector Undertaking with special reference to Power Grid Corporation of India Limited."
- (ii) Statement showing the Final Action Taken by the Government on the recommendations contained in Chapter I of the Twenty Fourth Report (17th

Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding action taken by the Government on the Seventeenth Report (17th Lok Sabha) pertaining to the Ministry of Education (Department of School Education and Literacy) on the subject "Role of autonomous bodies/educational institutions including Central Universities, Engineering Colleges, IIMs, IITs, Medical Institutes etc. in socio-economic development of Scheduled Castes and Scheduled Tribes with special reference to Pre-Matric/Post-Matric Scholarships in Navodaya Vidyalayas/Kendriya Vidyalayas."

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, notice under Rule 267 received from Shri Raghav Chadha does not merit admittance.

Hon. Members, the notices received from Shri Amit Shah, the Minister of Home Affairs and Cooperation, for consideration of the Jammu and Kashmir Reservation (Amendment) Bill, 2023 and Jammu and Kashmir Reorganisation (Amendment) Bill, 2023, both as passed by Lok Sabha, and the notice received from Shri Arjun Ram Meghwal, Minister of State (Independent Charge) of the Ministry of Law and Justice and Minister of State in the Ministry of Parliamentary Affairs and Culture for consideration of the Repealing and Amending Bill, 2023, as passed by Lok Sabha, in Rajya Sabha today were admitted by waiving off the period requirement under Rule 123 of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha) - all three Bills have been included in today's List of Business.

Hon. Members, the copies of the first two Bills, 'As introduced in Lok Sabha' were circulated to hon. Members through Members' Portal on 26th July, 2023 and the 'As passed by Lok Sabha' versions have been circulated today morning. The third Bill was already circulated on 28th July, 2023 and re-circulated yesterday evening. Those hon. Members who desire to give notices of amendments to the said Bills may do so now till 1.00 p.m.

Hon. Members, another issue is the allocation of time for the combined discussion on the first two Bills. The Business Advisory Committee (BAC) in its meeting held on 20th July, 2023 had allocated time of two hours for the combined discussion on three Bills which included the Jammu and Kashmir Reservation (Amendment) Bill, 2023, as passed by Lok Sabha. Further, the Business Advisory Committee on 27th July, 2023 had allocated two hours for the discussion on the